



## MEDIATION CENTRE

Rajasthan State Legal Services Authority

Rajasthan High Court Old Campus, Jaipur Bench, Jaipur

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### Cause List Date 08.09.2017

S. No.	Name of Mediator	Cases Title	Name of petitioner Advocate	Name of Respondent Advocate
1	Hon'ble Mr. Justice (Retd.) S.C. Mittal	S.B. Cr. Misc. Petition No. 2175/2016 Kapil Sirohi Vs. State	Deepak Chauhan	A.S. Chauhan
2	Sh. Suresh Pareek Sr. Advocate	S.B. Civil Second Appeal No. 492/2015, 488/2015, 493/2015, 494/2015 & 495/2015 Smt. Sheela Bansal Vs. Chief Manager RSID	Rajneesh Gupta	Amit Kuri
3	Sh. G.S. Hora, RHJS (Retd.)	D.B. Civil Misc. Appeal No. 3808/2015 Smt. Neelam Sharma Alias Neetu Vs. Nand Kishor	Raghunandan Sharma	Devendra Sharma
4	Ms. Chandrakanta Gupta, RHJS (Retd.)	D.B. Civil Misc. Appeal No. 6737/2016 Vaibhav Gupta Vs. Smt. Anita Gupta	Neeraj Sharma	Asha Sharma
5	Sh. Q.P. Sharma II RHJS (Retd.)	S.B. Cr. Misc. Petition No. 583/2015 Rajesh Kumar Meena Vs. State	Vikas Kabra	RDS Naruka
6	Sh. Basant Singh Chabba, Advocate	S.B. Cr. Misc. Bail Application No. 10308/2017 Hakim Singh Vs. State	H.K. Sharma	Prakash Tahkuriya
7	Smt. Alka Bhatnagar Advocate	D.B. Civil Misc. Appeal No. 6770/2016 Mohammed Soharaab Vs. Rukiya	Amrit Prasad Sharma	M. Iqbal Khan
8	Sh. Satish Awasthi, Advocate	S.B. Cr. Misc. Petition No. 489/2013 Shakuntala Vs. State	Abdul Kalam Khan	NS Dhakad, PP
9	Sh. Satish Awasthi Advocate	D.B. Civil Misc. Appeal No. 4734/2015 Smt. Charu Joshi Vs. Abhishek Joshi	Neeraj Batra	M.S. Raghav
10	Sh. Alok Garg Advocae	S.B. Civil Second Appeal no. 419/2007 Smt. Anjana Devi Vs. Raghuvveer	R.K. Mathur	M I Khan
11	Sh. Alok Garg, Advocate	S.B. Cr. Misc. Petition No. 4283/2015 Niranjan Gupta Vs. State	Keshav Agarwal	N.S. Dhakad, PP
12	Sh. J.P.Gupta Advocate	S.B. Civil Second Appeal No. 126/2015 Bashir Through Lrs & others Vs. Smt. Mariyam Bai Through Lrs.	Arvind Bhardwaj	Amit Dadhich
13	Ms. Archana Mantri , Advocate	S.B. Cr. Misc. Bail No. 8407/2017 Rakesh Kumar Sharma Vs. State	Parth Sarthi Sandhu	Rishiraj Singh Rathore, PP
14	Sh. Pankaj Gupta Advocate	S.B. Cr. Misc. Petition No. 4000/2012 Chhagan Singh Rajpurohit Vs. Rishabh Kumar Jain	B.C. Chirania	NS Dhakad, PP

Learned Advocates are requested to get such matters referred to Mediation Centre, which in their opinion can be mutually settled by the parties on persuasion by trained Mediators, especially the matters arising out of matrimonial/ family disputes - divorce petitions, maintenance, custody of children, suit for injunction and/or declaration, partition, specific performance, recovery of possession, money suits, disputes between the landlord and tenant, Negotiable Instruments Act, Company matters and the matters of like nature. Learned Advocates may also provide the list of such cases to the Deputy Registrar (Judicial) Rajasthan High Court, Bench at Jaipur.

By Order



(Anu Chaudhary)

Full Time Secretary, RHCLSC  
Mediation Centre,  
Rajasthan High Court  
Jaipur

"Help The Needy -Timely Help May Create History"